

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI
SPECIAL BENCH

Item 10

IA 33/2023 in C.P. (IB)/121/(MB)2022

CORAM:

SH. SHYAM BABU GAUTAM

SH. KISHORE VEMULAPALLI

HON'BLE MEMBER (T)

HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **04.01.2023**

NAME OF THE PARTIES: - **PIRAMAL CAPITAL & HOUSING FINANCE LIMITED VS KUNJBIHARI DEVELOPERS PRIVATE LIMITED**

Appearance (via video-conference):

For the Applicant : Mr. Ryan Dsouza, Advocate

For the Respondent : Ms. Prerana, Advocate

Section 7 of the Insolvency and Bankruptcy Code, 2016 & Rule 11

ORDER

IA 33/2023

This is an Interlocutory Application filed by the Financial Creditor, **PIRAMAL CAPITAL & HOUSING FINANCE LIMITED**, for withdrawal of the main Company Petition bearing CP (IB) No. 121 of 2022, contending that the Financial Creditor is no more inclined to prosecute the pleadings in the main Company Petition further. Ld. Counsel for the Applicant, on instructions, submits that the Financial Creditor has shown desire to withdraw the main Company Petition unconditionally; hence the present Interlocutory

Application has been filed. Ld. Counsel for the Respondent is also present and has stated no objection for unconditional withdrawal of the main Company Petition.

As the Financial Creditor is no more interested to prosecute the matter and to prolong the matter further, this Bench allows the present Interlocutory Application bearing IA No. 33 of 2023, thereby allowing the Applicant, Financial Creditor of the Corporate Debtor, to withdraw the main Company Petition bearing CP (IB) No. 121 of 2022. Resultantly, the main Company Petition bearing CP (IB) No. 121 of 2022, is disposed of as allowed to be withdrawn. File be consigned to record.

Sd/-

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

KISHORE VEMULAPALLI
Member (Judicial)

Vedant Kedare